

MANIPUR JUDICIAL SERVICE GRADE-III EXAMINATION 2014-15

LAW PAPER – I

Section A – 25 marks.
Section B – 25 marks.
Section C – 25 marks.
Section D – 25 marks.

Total marks : 100
Duration : 3 hours.

SECTION – A

(Each question carries 5 marks)

1. Write the PREAMBLE of the Constitution of India.
2. What is the difference in jurisdiction vested in High Court and Supreme Court of India under Article 32, 226 and 227 of the Constitution of India?
3. Who appoints the Governor of a State? What is his term of office? What are the qualifications required for being appointed as a Governor? Can a Governor be removed during his tenure? If so, under what circumstances – Refer to the last judgment of the Supreme Court of India in this regard.
4. Who can issue a proclamation of Emergency and for how long? What are the effects of proclamation of Emergency?
5. Write a short note on appointment and conditions of office of a Judge of a High Court.

SECTION – B

(Each question carries 5 marks)

1. What is a Suit of interpleader ? In such a suit what statements are to be made in the Plaint in addition to other statements necessary for the plaint?
2. When a suit is ready for hearing, who has the right to begin. Has the defendant in a suit a right to begin, if so, under what circumstances?
3. Where the decree holder for the possession of immovable property is resisted or obstructed by any person from obtaining possession of the property in the Execution Case, what is the procedure to be followed?
4. In which case the Court may issue commission to examine witness?
5. Under what circumstances the Court can appoint a receiver?

SECTION – C

(Each question carries 5 marks)

1. What is a "Sale"? How is a sale made?
2. What is a Mortgage by conditional sale?
3. Who can sue for redemption?
4. How leases are made?
5. Is gift a transfer. If so, what is the difference between a "Transfer" and a "Gift"?

SECTION – D

(Each question carries 5 marks)

1. Write a short note on "Contingent Contract".
2. Define "Consent", "Free Consent", "Coercion" and "Undue Influence".
3. What do you mean by "Contract of Guarantee", "Surety", "Principal Debtor" and "Creditor"?
4. What is ratification and what is its effect?
5. Define "Bailment", "Bailor" and "Bailee" in terms of the Indian Contract Act, 1872.